

Items	Year		
	1989-90	1990-91	1991-92
i) Raw Indian Opium	539 Mts	850 Mts	617 Mts.
ii) Indian Medicinal Opium Powder	650 Kgs.	500 Kgs.	800 Kgs.
iii) Indian Medicinal Opium Cake	500 Kgs.	1000 Kgs.	1200 Kgs.
iv) Dextropropoxphens	14618 Kgs.	12637 Kgs.	13711 Kgs.
v) Diphenoxylate	405 Kgs.	627 Kgs.	764 Kgs.

(b) The steps taken to increase their exports, inter alia, include fixation of a competitive export price, maintaining close contacts with overseas buyers, maintaining standard quality of opium and exploring potential buyers abroad who are not our regular buyers at present.

Concessions to Foreign Trade Missions

7904. SHRI GURUDAS KAMAT: Will the Minister of COMMERCE be pleased to state:

(a) whether the foreign trade missions have demanded some concessions;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard;

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Export/Import of Cloth

7905. DR. P.R. GANGWAR: Will the Minister of TEXTILES be pleased to state:

(a) the extent to which cloth is proposed to be exported/imported during the year 1992-93; and

(b) the foreign exchange likely to be earned by the country therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). The anticipated level of exports during 1992-93 is around Rs. 4100 crores. Import of cloth is not allowed except against a licence.

F.E.R.A. Case

7906. SHRI LAL BABU RAI: Will the Minister of FINANCE be pleased to state:

(a) the number of cases investigated by the Government under the Foreign Exchange Regulation Act, 1973 during each of the last three years;

(b) the value of the Indian and foreign currencies seized under these cases, State-wise;

(c) the details of the information received during March, 1992 regarding irregularities under F.E.R.A. in Bombay; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The following statistical data showing number of the cases investigated, amount of foreign currency and Indian currency seized during 1989, 1990 and 1991 is given Zone-wise.

1	2	3	4	5	6	7	8
			Bombay	Calcutta	Delhi	Jalandhar	Madras
1.	No. of Cases Investi- Gated.	1989	1962	1922	1606	274	2288
		1990	1857	1636	1681	286	1927
		1991	2008	1407	2151	358	1687
2.	Amount of Foreign currency seized (Rs. Lakhs)	1989	110.83	8.95	40.14	12.40	19.66
		1990	66.38	0.49	26.75	5.20	37.59
		1991	76.30	20.86	120.69	5.57	91.43
3.	Amount of Indian Currency seized (Rs. Lakhs)	1989	255.72	114.59	100.56	19.31	311.50
		1990	187.07	27.16	40.33	9.47	378.82
		1991	542.14	121.07	53.35	20.19	391.46

The figures are not maintained state-wise but are maintained Zone-wise.

(c) and (d). As and when any information/intelligence is received, it is developed/processed for taking appropriate action under FERA, 1973. It would not be desirable in public interest to disclose details of the information/intelligence received.

Export of Powerloom Manufactured Cloth

7907. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of TEXTILES be pleased to state:

(a) whether the National Small Scale Industries Corporation propose to export the powerloom cloth;

(b) if so, the names of the countries to which this export would be made along with the quantity thereof; and

(c) the foreign exchange likely to be earned therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK CEHLOT): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Indian Succession Act

7908. SHRI P.C. THOMAS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have received any representations from the Christian Community for intestate amongst the Christians under the Indian Succession Act during 1956 to 1986 as per the decision delivered by the Supreme Court on February 24, 1986;

(b) if so, the details thereof and whether there is any complaints for retrospective operation has caused difficulties to this community in pledging their properties to obtain bank loan;

(c) if so, the steps taken/proposed to be taken by the Government in the matter; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) Representations have been received from the Christian Community to the effect that the Supreme Court judgment in Mrs. Mary Roy versus State of Kerala and others (Writ Petition (Civil) No. 8260/83 and others) has adversely affected the property rights of the members of the community and has caused great strain and chaos in many families. Hon'ble Member, in his letter dated 25.3.1992 to the Government, has stated that people who own properties are not able to get bank loans on the said properties.

(c) and (d). The Government had taken